

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 99 of 2011

30.09.2013

Judgment & Order dated 30.09.13 containing of 4(four) pages delivered today in open Court.

The matter stands disposed of.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 28/2013

30.09.2013

Heard Mr. H.S. Thangkhiew, learned Sr. counsel
appearing for and on behalf of the petitioner.

None appears for and on behalf of the respondent.

List this matter before any other Bench without me.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cont. Case No. 10 of 2013

30.09.2013

Heard Ms. A Thangkhiew, the learned counsel for the petitioner who sought 2(two) weeks' time on the ground that she would like to file the rejoinder.

Prayer is allowed.

List this matter on 21.10.13.

Mr. ODV Ladia, the learned counsel for respondents No. 2,3 & 4 as well as Mr. R Gurung, the learned counsel for respondent No. 1 are present.

List it accordingly.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 45 of 2013

30.09.2013

Heard Mr. PK Borah, the learned counsel for the petitioner.

As per record it appears that, no steps has been taken to serve notice upon the respondents. The learned counsel for the petitioner also could not ascertain as to whether he has taken any steps to serve notice upon the respondents. As such, I am of the view that steps should be taken to serve notice upon the respondents.

The petitioner's counsel is directed to take necessary steps to serve notice upon the respondents accordingly.

List this matter for service report on 21.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn. P. No. 50 of 2013

30.09.2013

List this matter on **1.10.13** as prayed for by Mr. JM Thangkhiew, the learned counsel for the petitioner.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB No. 123 of 2013

30.09.2013

Heard Mr. KZ Mira, the learned counsel for the petitioners.

Bail application will considered after perusal of CD.

Call for CD.

In the meantime, in the event of arrest the petitioners in connection with Saipung P.S. Case No. 23 (5) u/s 379 IPC are to be released on interim bail for a sum of Rs. 50,000/- each with 1(one) surety each of the like amount.

This interim bail will remain in force till disposal of this bail application.

Mrs. NG Shylla, the learned Addl. PP is present.

List this matter on 7.10.13.

JUDGE

V. Lyndem